

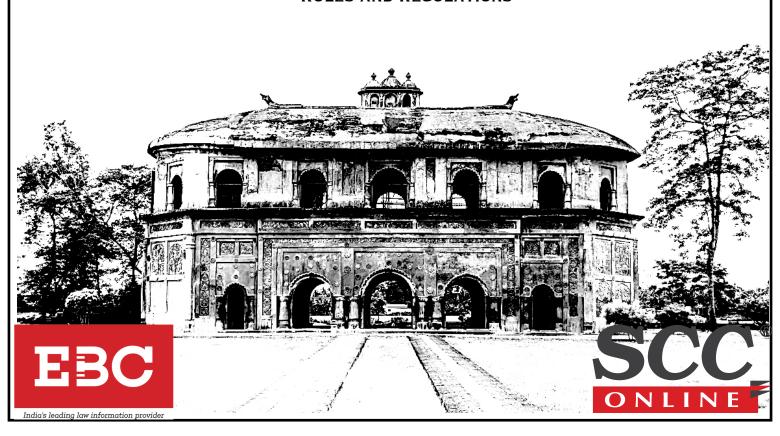


1ST VOX ANATOLIS NATIONAL MOOT COURT COMPETITION

1st-3rd March, 2019

NATIONAL LAW UNIVERSITY AND JUDICIAL ACADEMY, ASSAM

RULES AND REGULATIONS



Index

<u>SI.No</u>	Chapters	Page Number
1	Definitions	1
2	Participation and Eligibility	1
3	Registration	2
4	Anonimity	2
5	Clarifications to the Moot Problem	3
6	Memorandum Submission	3
7	Oral Rounds	6
8	Scouting	11
9	Researcher's Test	11
10	General Ettiquetes	11
11	Interpretations of Rules and Regulations	mittee 12
12	Accomodation NLU Assar	n 12
13	Awards	12
14	Miscellaneous	13
15	Physical Address for Correspondence.	13

I. DEFINITIONS

- 1. "MOOT COURT COMPETITION" OR "COMPETITION" SHALL MEAN "1ST VOX ANATOLIS MOOT COURT COMPETITION, 2019" TO BE HELD ON 1ST-3RD MARCH, 2019.
- 2."ORGANIZERS" OR "ORGANIZING COMMITTEE" SHALL MEAN BOTH THE MEMBERS AND NON-MEMBER'S OF THE MOOT COURT COMMITTEE, NLUJAA WHO HAVE BEEN SELECTED TO CONDUCT THIS MOOT COURT COMPETITION.
- 3."RESEARCHER" SHALL MEAN THE NON-SPEAKING PARTICIPANT OF EACH TEAM.
- 4."RULES" MEANS THE OFFICIAL COMPETITION RULES AND ANY APPLICABLE SUPPLEMENTS TO THE RULES PUBLISHED BY THE ORGANIZING COMMITTEE.
- 5."SPEAKER(S)" SHALL MEAN COUNSEL AND CO-COUNSEL OF EACH TEAM.
- 6."TEAM" SHALL MEAN THE THREE MEMBERS, COMPRISING OF COUNSEL, CO-COUNSEL AND RESEARCHER.

II. PARTICIPATION AND ELIGIBILITY

- 1.THE MOOT COURT COMPETITION IS OPEN TO ALL STUDENTS ENROLLED IN A FULL-TIME UNDERGRADUATE LAW COURSE PROVIDED BY A RECOGNISED COLLEGE/ INSTITUTION/UNIVERSITY IN INDIA.
- 2.EACH COLLEGE/INSTITUTION/UNIVERSITY SHALL BE REPRESENTED BY ONLY ONE TEAM AT THE COMPETITION.
- 3.EACH TEAM SHALL COMPRISE OF A MAXIMUM OF THREE MEMBERS; COUNSEL, CO-COUNSEL AND RESEARCHER (HEREINAFTER, "DESIGNATED CATEGORY OF PARTICIPANT"). A TEAM COMPRISING OF TWO MEMBERS WOULD ALSO BE ELIGIBLE TO PARTICIPATE IN THE SAID COMPETITION PROVIDED THAT THE TWO PARTICIPATING MEMBERS FULFIL THE ROLE OF COUNSEL AND CO-COUNSEL. THE REQUIREMENT OF HAVING TWO SPEAKERS IN THE COMPETITION IS A MUST, ANY TEAM NOT FULFILLING THIS CRITERIA WILL BE INELIGIBLE TO PARTICIPATE IN THE SAID COMPETITION.
- 4. A MAXIMUM OF 20 TEAMS WILL BE ALLOWED TO PARTICIPATE IN THE COMPETITION. SLOTS FOR PARTICIPATION WILL BE FILLED ON A FIRST COME FIRST SERVE BASIS ONLY.

 1/14

III. REGISTRATION

- 1. INSTITUTIONS SHOULD PROVISIONALLY REGISTER THEMSELVES BY SENDING AN EMAIL TO voxanatolis@gmail.com ON OR BEFORE 5 TH FEBRUARY, 2019 (23:59 HOURS IST) WITH "PARTICIPATION" AS THE SUBJECT. UPON RECEIVING THE EMAIL, THE ORGANISING COMMITTEE WILL SEND A CONFIRMATION MAIL. THE TEAMS MAY FURTHER COMPLETE THE REGISTRATION BY MAKING A PAYMENT OF RS. 3000/- IN THE FORM OF A DEMAND DRAFT DRAWN IN FAVOR OF "THE REGISTRAR, NLUJAA, ASSAM", PAYABLE AT GUWAHATI. REGISTRATION SHALL BE SUCCESSFUL UPON SUBMISSION OF SOFT COPY OF THE DULLY FILLED REGISTRATION FORM ALONG WITH A SCANNED COPY OF THE DEMAND DRAFT.
- 2. THE PARTICIPATING TEAMS SHALL SEND THE HARD COPY OF THEIR REGISTRATION FORM ALONG WITH THEIR MEMORIALS ON THE ADDRESS MENTIONED IN RULE XV.
- 3. TEAMS THAT HAVE COMPLETED REGISTRATION IN ACCORDANCE WITH THE ABOVE SHALL BE ASSIGNED A TEAM CODE. ALL CORRESPONDENCE TO THE ORGANIZING COMMITTEE SHALL SPECIFY ONLY THE TEAM CODE.
- 4. NO ALTERATION IN THE TEAM COMPOSITION SHALL BE PERMITTED AFTER THE RECEIPT OF THE REGISTRATION FORM, EXCEPT AT THE SOLE DISCRETION OF THE ORGANIZING COMMITTEE.

IV. ANONYMITY

- 1.PARTICIPATING TEAMS MUST STRICTLY MAINTAIN ANONYMITY OF THEIR INSTITUTION DURING THE COMPETITION.
- 2.EACH TEAM WILL BE PROVIDED WITH A TEAM CODE, WHICH SHALL BE USED THROUGHOUT THE COMPETITION, UNTIL THE DECLARATION OF RESULTS.
- 3.EACH TEAM MEMBER MUST AT ALL ROUNDS OF THE COMPETITION REPRESENT THEMSELVES ONLY BY STATING THEIR TEAM CODE, AND DESIGNATED CATEGORY OF PARTICIPANT. THE NAME OF INSTITUTION OF THE TEAM SHALL NOT BE STATED AT ANY ROUND.
- 4. VIOLATION OF THE ABOVE RULE MAY RESULT IN IMMEDIATE DISQUALIFICATION.

 OF THE TEAM.

 2/14

V. CLARIFICATION TO THE MOOT PROPOSITION

- 1. CLARIFICATIONS AND DOUBTS WILL ONLY BE ENTERTAINED THROUGH EMAILS, SENT TO voxanatolis@gmail.com WITH "CLARIFICATION" AS THE SUBJECT, TILL 7TH FEBRUARY, 2019 (23:59 HOURS IST).
- 2. THE LIST OF ALL THE CLARIFICATIONS SHALL BE RELEASED ON 10 TH FEBRUARY, 2019 (23:59 HOURS IST).

VI. MEMORANDUM/WRITTEN SUBMISSIONS

- 1. <u>SUBMISSION OF MEMORANDUM</u>
- A. PARTICIPANTS ARE REQUIRED TO SUBMIT MEMORANDUM OR WRITTEN SUBMISSIONS FOR BOTH THE PETITIONER AND THE RESPONDENT.
- B. TEAMS SHALL E-MAIL TWO SOFT COPIES EACH OF THE MEMORANDUMS, IN PDF AND MICROSOFT WORD FORMATS, I.E. FOUR (4) SEPARATE FILE ATTACHMENTS, ON OR BEFORE 23 RD FEBRUARY, 2019, 11.59 P.M. TO woxanatolis@gmail.com. LATE SUBMISSION SHALL ATTRACT PENALTIES IN ACCORDANCE WITH RULE NO VI(4). NO MEMORANDUMS SHALL BE ACCEPTED AFTER 25TH FEBRUARY, 2018.
- C. TEAMS SHALL SUBMIT FIVE (5) HARD COPIES EACH OF THE MEMORANDUMS ON OR BEFORE 26TH FEBRUARY 2019, AT THE VENUE OF THE COMPETITION.
- D. ONLY THE TEAM CODE SHOULD BE SPECIFIED ON THE MEMORANDUM. ANY REFERENCE TO THE PARTICIPATING INSTITUTION/COLLEGE/UNIVERSITY SHALL RESULT IN IMMEDIATE DISQUALIFICATION. FOR EXAMPLE, IF THE ASSIGNED TEAM CODE IS 20, THE TEAM SHALL TITLE THE PETITIONER AND RESPONDENT MEMORANDUMS AS "20P"AND "20R" RESPECTIVELY. THE SOFT COPY SHOULD BE COMPATIBLE WITH AT LEAST MICROSOFT WORD 2007.
- E. NO AMENDMENT TO THE MEMORANDUM SHALL BE PERMITTED AFTER SUBMISSION OF THE SOFT COPIES. VARIATION FOUND IN THE HARD COPY SHALL BE PENALIZED IN ACCORDANCE WITH RULE VI(4).

- F. PARTICIPANTS ARE ADVISED TO CARRY ADDITIONAL COPIES OF THEIR MEMORANDUM FOR THEIR OWN USE. COPIES SUBMITTED TO THE ORGANIZING COMMITTEE SHALL BE USED FOR THE EVALUATION OF THE MEMORANDUM, FOR THE EXCHANGE OF MEMORANDUM AND FOR THE JUDGES BENCH FOR EACH OF THE ORAL ROUNDS.
- G. THE ORGANIZING COMMITTEE RESERVES THE RIGHT TO USE THE MEMORANDUM SUBMITTED BY THE PARTICIPATING TEAMS, AS IT DEEMS APPROPRIATE. THE MEMORANDUM SUBMITTED SHALL NOT BE RETURNED TO THE PARTICIPANTS.

2. CONTENTS OF THE MEMORANDUM

- A. EACH MEMORANDUM SHALL CONTAIN AT LEAST THE FOLLOWING SECTIONS:
- I. COVER PAGE (SHALL INCLUDE YEAR OF THE COMPETITION, CAUSE TITLE, FORUM/COURT, DESIGNATION AS PETITIONER OR RESPONDENT MEMO, TEAM CODE ON THE TOP RIGHT CORNER E.G. 20P OR 20R)
- II. TABLE OFCONTENTS
- III. INDEX OF AUTHORITIES
- IV. STATEMENT OF JURISDICTION (STRICTLY RESTRICT TO 1 PAGE)
- V. SUMMARY/STATEMENT OF FACTS (STRICTLY RESTRICT TO 1 PAGE; ARGUMENTATIVE STATEMENT OF FACTS SHALL BE PENALISED)
- VI. ISSUES RAISED/QUESTIONS PRESENTED
- VII. SUMMARY OFARGUMENTS/PLEADINGS
- VIII. ARGUMENTS ADVANCED/WRITTEN PLEADINGS (STRICTLY RESTRICT TO 20 PAGES OR LESS)
- IX. PRAYER

B. THE FOLLOWING CONTENT SPECIFICATIONS SHALL BE STRICTLY ADHERED TO

LANGUAGE: ENGLISH

BODY FONT & SIZE: TIMES NEW ROMAN, 12;

LINE SPACING: 1.5

[THE SPACING NEED NOT BE FOLLOWED FOR THE COVER PAGE, ANY TABULAR

COLUMN, HEADER OR FOR FOR PERPITER TEXT

FOOTNOTES FONT & SIZE: TIMES NEW ROMAN, 10; LINE

SPACING: 1.0; PARAGRAPH SPACING: NONE; NO

ADDITIONAL SPACE BETWEEN FOOTNOTES

ALIGNMENT (BODY & FOOTNOTES): JUSTIFIED

MARGIN: 1 INCH ON ALL 4 SIDES

CITATION METHOD: THE STANDARD INDIAN LEGAL

CITATION. SUBSTANTIVE FOOTNOTING IS STRICTLY PROHIBITED.

C. THE FOLLOWING PRINTING SPECIFICATIONS SHALL BE STRICTLY ADHERED TO

I. THE COVER PAGE SHALL BE:

BLUE FOR PETITIONER MEMORANDUM

RED FOR RESPONDENT MEMORANDUM

II. ONLY WHITE A4 SIZED PAPER SHALL BE USED FOR ALL OTHER PAGES. USE OF

RECYCLED PAPERS IS ENCOURAGED.

III. THE MEMORANDUMS SHALL BE PRINTED ON BOTH SIDES. EACH SIDE SHALL BE

COUNTED AS ONE PAGE.

IV. THE MEMORANDUMS SHALL BE STAPLE BOUND WITH TWO/THREE STAPLES ON

THE LEFT MARGIN. NO OTHER FORM OF BINDING SHALL BE ACCEPTED. THE USE OF

PLASTIC/CELLOPHANE SHEETS OR FILMS SHALL ATTRACT PENALTIES.

V. THE MEMORANDUMS SHALL NOT CONTAIN ANY ANNEXURES/APPENDICES,

PHOTOGRAPHS, SKETCHES, EXHIBITS, AFFIDAVITS, ETC.

3. EVALUATION OF THE MEMORANDUM

A. THE MEMORANDUM WILL BE EVALUATED BY A SEPARATE PANEL OF JUDGES WHO WILL NOT JUDGE IN THE ORAL ROUNDS.

B. THE FOLLOWING SHALL BE THE JUDGING CRITERIA:

KNOWLEDGE OF LAW & DEPTH OF RESEARCH	20 Marks
USE OF AUTHORITY/PRECEDENTS	20 Marks
INCORPORATION OF FACTS INTO THE ARGUMENTS	10 Marks
INTERPRETATION OF APPLICABLE LAW	10 Marks
CLARITY OF THOUGHT AND ORGANIZATION OF ARGUMENTS	15 Marks
ORIGINALITY	10 Marks
STYLE OF PRESENTATION	10 Marks
PRAYER	5 Marks

4. PENALTIES SHALL BE ATTRACTED IN THE FOLLOWING MANNER

Late Submission Soft Copy	2 Point Per Day Per Memo
Late Submission hard Copy	1 Point Per Day Per Memo
Any Violation Under Rule 6.2.(A)	1 Point
Any Violation Under Rule 6.2.(A)	0.5 Point
Any Violation Under Rule 6.2.(A)	1 Point
Violation In Content Between Soft Copy and Herd Copy	0.5 for Each Variation

VII. ORAL ROUNDS

- 1. GENERAL RULES
- A. TEAMS ARE REQUESTED TO BRING THEIR APPROPRIATE INSTITUTION ID CARDS
- B. THE LANGUAGE TO BE USED DURING THE ROUNDS IS ENGLISH.
- C. THE COMPETITION SHALL CONSIST OF THE FOLLOWING ROUNDS:
- I. PRELIMINARY ROUNDS;
- II. QUARTER ROUNDS
- III. SEMI-FINALS, IV. FINALS.
- D. DURING EACH OF THE ABOVE MENTIONED ROUNDS, THE ORDER IN WHICH THE TEAMS SHALL PRESENT THEIR ARGUMENTS IS AS FOLLOWS:
- I. PETITIONER SPEAKER 1
- II. PETITIONER SPEAKER 2

- III. RESPONDENT SPEAKER 1
- IV RESPONDENT SPEAKER 2
- V. REBUTTAL: PETITIONER ANY ONE OF THE TWO SPEAKERS
- VI. SUR-REBUTTAL: RESPONDENT ANY ONE OF THE TWO SPEAKERS
- SUR-REBUTTAL MAY BE PERMITTED ONLY AT THE DISCRETION OF THE JUDGES.
- E. THE BEST SPEAKER AWARD SHALL BE DETERMINED ON THE BASIS OF THE
- INDIVIDUAL AGGREGATE SCORE OF THE SPEAKER TAKEN ONLY FROM THE
- PRELIMINARY ROUNDS.
- F. THE RESEARCHER SHALL NOT BE PERMITTED TO ADDRESS THE COURT DURING
- THE ORAL ROUNDS. THE RESEARCHER MAY, HOWEVER, BE PERMITTED TO PASS
- NOTES TO THE SPEAKERS A T THE DISCRETION OF THE JUDGES.
- G. TEAMS ARE NOT PERMITTED TO RAISE ISSUES IN THE ORAL ROUNDS THAT HAVE
- NOT BEEN SUBMITTED IN THE MEMORANDUM.
- H. THE USE OF MOBILE PHONES, LAPTOPS, OR ANY OTHER ELECTRONIC GADGETS IS
- STRICTLY PROHIBITED DURING THE ORAL ROUNDS.
- I. PARTICIPANTS MAY USE THEIR OWN BARE ACTS, PRINT OUTS AND
- COMMENTARIES PROVIDED THAT ANONYMITY IS NOT VIOLATED DURING THE
- ROUNDS.
- J. THE DECISION OF THE JUDGES AS TO THE MARKS ALLOTTED TO EACH TEAM

Moot Court Committee

- SHALL BE FINAL.
- 2. EVALUATION OF ORAL ROUNDS
- THE FOLLOWING SHALL BE THE JUDGING CRITERIA:
- ART OF PERSUASION OR "RHETORICS"
- **KNOWLEDGE OF LAW 20**
- USE OF AUTHORITY/PRECEDENTS AND DEPTH OF
- **RESEARCH 20**
- **INCORPORATION OF FACTS INTO ARGUMENTS 20**
- ANSWERING QUERIES 10 RELIEF

3. SPLITTING OF TIME BETWEEN SPEAKERS

- A. TEAMS SHALL NOTIFY THE BENCH CLERKS OF THE DIVISION OF TIME BETWEEN THE 2 STUDENT COUNSELS (INCLUDING TIME RESERVED FOR REBUTTAL & SUR-REBUTTAL) 10 MINUTES PRIOR TO THE COMMENCEMENT OF THE ROUNDS.
- B. IF THE COUNSEL 1 EXCEEDS HIS /HER RESERVED TIME, THE ADDITIONAL TIME TAKEN SHALL BE DEDUCTED FROM THE TIME RESERVED BY COUNSEL 2. SIMILARLY, IF COUNSEL 2 EXCEEDS HIS/HER RESERVED TIME, THE ADDITIONAL TIME TAKEN SHALL BE DEDUCTED FROM THE TIME RESERVED FOR REBUTTALS/SUR- REBUTTALS AS THE CASE MAY BE.
- C. THE FINALITY OF THE DECISION AS TO THE TIME STRUCTURE AND THE RIGHT TO REBUT OR SUR-REBUT SHALL VEST WITH THE JUDGES.

4. COMPENDIUM

- A. ALL RELEVANT CASE LAWS AND STATUTORY MATERIAL TO BE PASSED ON TO THE JUDGES DURING THE ORAL ROUNDS MAY BE SUBMITTED IN THE FORM OF A COMPENDIUM 10 MINUTES PRIOR TO THE COMMENCEMENT OF THE ROUNDS TO THE BENCH CLERKS.
- B. THE COMPENDIUM SHALL NOT EXCEED 50 PAGES WHETHER PRINTED ON ONE SIDE OR BOTH SIDES. FOR THIS PURPOSE, EACH SIDE SHALL BE CONSIDERED AS ONE PAGE.
- C. PARTICIPANTS ARE ALSO PERMITTED TO PASS ON RELEVANT MATERIAL TO THE JUDGES, AT THEIR DISCRETION, ANY TIME AFTER THE COMMENCEMENT OF THE ROUNDS AND BEFORE ITS COMPLETION.
- D.THE COMPENDIUM OR OTHER RELEVANT MATERIALS SHALL BE RETURNED TO THE PARTICIPANTS AFTER THE COMPLETION OF EACH ROUND.

E. PARTICIPANTS SHALL ENSURE THAT ANONYMITY IS NOT VIOLATED WHILE PASSING ON ANY MATERIAL TO THE JUDGES. IF ANY MARK, NAME, SEAL, SYMBOL OR LOGO OF THE INSTITUTION/COLLEGE/UNIVERSITY IS PRESENT, PARTICIPANTS MUST ENSURE THAT THE SAME IS RENDERED UNRECOGNISABLE.

5. EXCHANGE OF MEMORANDUM

- A. TEAMS ARE PROHIBITED FROM MAKING ANY MARKS ON THE MEMORANDUM THUS EXCHANGED.
- B. THE OPPONENT'S MEMORANDUM SHALL BE RETURNED TO HE BENCH CLERKS AFTER THE COMPLETION OF EACH ROUND.

6. PRELIMINARY ROUNDS:

- A. EVERY TEAM SHALL ARGUE TWICE IN THE PRELIMINARY ROUNDS, ONCE FOR THE PETITIONER AND ONCE FOR THE RESPONDENT.
- B. NO TWO TEAMS SHALL FACE EACH OTHER MORE THAN ONCE IN THE PRELIMINARY ROUNDS.
- C. EACH SIDE SHALL GET A MAXIMUM TIME OF 25 MINUTES TO PRESENT THEIR ARGUMENTS OF WHICH NO COUNSEL SHALL BE PERMITTED TO ADDRESS THE COURT FOR MORE THAN 18 MINUTES. THE TIME LIMIT IS INCLUSIVE OF THE
- TIME FOR REBUTTAL OR SUR-REBUTTAL RESPECTIVELY. THE MAXIMUM TIME FOR REBUTTAL IS 2 MINUTES AND THE MAXIMUM TIME FOR SUR-REBUTTAL IS 1 MINUTE.
- D. THE TOTAL SCORE OF THE PRELIMINARY ROUNDS SHALL BE A COMBINED SCORE OF THE ORAL ROUNDS SCORE AND THE MEMORANDUM.
- E. THE TOP EIGHT (8) TEAMS FROM THE PRELIMINARY ROUNDS SHALL ADVANCE TO THE QUARTER- FINALS.
- F. THETOP EIGHT TEAMS SHALL QUALIFY ON THE BASIS OF THE KNOCK OUT BASIS.IN THE EVENT OF A TIE, THE TEAM SCORING HIGHER MARKS IN THE MEMORANDUMS SHALL BE CONSIDERED.

 9/14

7. QUARTER-FINALS

- A. THE MAXIMUM TIME FOR ARGUMENTS PER SIDE SHALL BE THE SAME AS IN THE PRELIMINARY ROUNDS.
- B. FOUR (4) TEAMS FROM THE QUARTER-FINALS SHALL ADVANCE TO THE SEMI-FINALS ON KNOCK- OUT BASIS.
- C. THE MEMORANDUM SCORE SHALL NOT BE CONSIDERED FOR QUARTER FINALS. ONLY IN THE EVENT OF A TIE, THE SCORE OF THE MEMORIAL OF THE TEAM SHALL BE CONSIDERED AND THE TEAM WITH HIGHER MARKS IN MEMORIAL WILL GET THE CHANCE TO PROCEED IN THE NEXT ROUND. THIS RULE SHALL SIMILARLY BE APPLIED IN OTHER ADVANCED ROUNDS.

8. SEMI-FINALS

- A. THE MAXIMUM TIME FOR ARGUMENTS PER SIDE SHALL BE 40 MINUTES, OF WHICH NO SPEAKER SHALL BE PERMITTED TO SPEAK FOR MORE THAN 25 MINUTES. THE MAXIMUM TIME FOR REBUTTAL IS 2 MINUTES AND THE MAXIMUM TIME FOR SUR- REBUTTAL IS 1 MINUTE. THE TIME LIMIT IS INCLUSIVE OF THE TIME FOR REBUTTAL AND SUR-REBUTTAL RESPECTIVELY.
- B. TWO (2) TEAMS FROM THE SEMI-FINALS SHALL ADVANCE TO FINALS ON KNOCK-OUT BASIS.
- C. THERE SHALL BE A SEPARATE MOOT PROBLEM FOR THE SEMI-FINALS AND FINALS ROUND WHICH SHALL BE GIVEN TO THE REGISTERED PARTICIPANTS BY EMAIL ONLY. THE PARTICIPANTS ARE NOT REQUIRED TO SUBMIT THE MEMORANDUM FOR THAT MOOT PROBLEM.

NLU Assam

9. FINALS

THE MAXIMUM TIME FOR ARGUMENTS PER SIDE SHALL BE 45 MINUTES, OF WHICH NO SPEAKER SHALL BE PERMITTED TO SPEAK FOR MORE THAN 25 MINUTES. THE TIME LIMIT IS INCLUSIVE OF THE TIME FOR REBUTTAL OR SUR-REBUTTAL RESPECTIVELY. THE MAXIMUM TIME FOR REBUTTAL IS 3 MINUTES AND THE MAXIMUM TIME FOR SUR-REBUTTAL IS 2 MINUTES.

VIII. SCOUTING:

- A. SCOUTING IS STRICTLY PROHIBITED.
- B. TEAMS FOUND SCOUTING SHALL BE DISQUALIFIED IMMEDIATELY. ANY TEAM CAN SUBMIT A WRITTEN COMPLAINT REGARDING A CASE OF SCOUTING TO THE ORGANIZING COMMITTEE. IN CASE OF ANY DEFAULT THE ORGANIZERS' DECISION WILL BE FINAL.

IX. RESEARCHER'S TEST

A. THERE SHALL BE A RESEARCHER'S TEST FOR THE BEST RESEARCHER TITLE.

- B. THE RESEARCHER TEST SHALL COMPRISE OF 40 OBJECTIVE TYPE QUESTIONS (EACH OF ONE MARK) AND 2 SUBJECTIVE QUESTIONS (5 MARKS EACH). THE RESEARCHER WITH
- C. HIGHEST SCORE SHALL BE AWARDED WITH BEST RESEARCHER AWARD.
- D. IN CASE OF TIE THE RESEARCHER WITH HIGHER MARKS IN SUBJECTIVE QUESTION WILL

E. BE GIVEN PRIORITY.

X. GENERAL ETIQUETTE:

- A. PARTICIPANTS ARE EXPECTED TO BEHAVE IN A DIGNIFIED MANNER AND NOT TO CAUSE ANY INCONVENIENCE TO THE ORGANIZING COMMITTEE, THE JUDGES OF THE COMPETITION OR ANY OF THE OTHER PARTICIPANTS.
- B. THE ORGANIZING COMMITTEE RESERVES THE RIGHT TO TAKE APPROPRIATE ACTION FOR ANY UNETHICAL, UNPROFESSIONAL OR IMMORAL CONDUCT.

XI. INTERPRETATION OF RULES & REGULATIONS:

- A. ALL INTERPRETATIONS, AS WELL AS ANY WAIVERS, CONSENTS OR OTHER DECISIONS IN THE ADMINISTRATION OF THE COMPETITION ARE AT THE COMPLETE DISCRETION OF THE ORGANIZING COMMITTEE.
- B. ANY DECISION MADE BY THE ORGANIZING COMMITTEE SHALL BE FINAL AND BINDING ON ALL PARTICIPATING TEAMS.

XII. ACCOMODATION AND TRANSPORT

- 1. ACCOMMODATION SHALL BE PROVIDED TO THE DESIGNATED CATEGORY OF PARTICIPANTS OF EACH TEAM FROM 12 PM, 1ST MARCH TO 12 PM, 4TH MARCH. FOR ACCOMMODATION PRIOR OR AFTER THE DATE, THE TEAMS WILL HAVE TO PAY THE CHARGES OF ROOM.
- 2. ACCOMMODATION SHALL BE PROVIDED ON SHARING BASIS AND NO INDEPENDENT ACCOMMODATION IS AVAILABLE.
- 3.NO TRANSPORT SHALL BE PROVIDED FROM THE AIRPORT/ RAILWAY STATION TO RAILWAY STATION TO THE ACCOMMODATION ON ARRIVAL AND DEPARTURE.
- 4.ALL FACILITIES SHALL BE PROVIDED ONLY TO THE REGISTERED MEMBERS OF A TEAM AND NO ADDITIONAL MEMBERS, PARENTS, OBSERVERS, COACHES OR FACULTY ADVISORS SHALL BE ACCOMMODATED AT ANY COST.

XIII. AWARDS

WINNING TEAM: TROPHY, CASH PRIZE OF INR 50,000/- AND SCC ONLINE WEB EDITION CARD

RUNNERS UP: TROPHY, CASH PRIZE OF INR 25,000/- AND SCC ONLINE WEB EDITION CARD.

BEST MEMORIAL: TROPHY, CASH PRIZE OF INR 10,000/- AND 1 YEAR ACCESS TO EBC LEARNING

BEST SPEAKER: TROPHY, CASH PRIZE OF INR 10,000/- AND 1 YEAR ACCESS TO EBC LEARNING

BEST RESEARCHER: TROPHY, CASH PRIZE OF INR 10,000/- AND 1 YEAR ACCESS TO EBC LEARNING .

XIV. MISCELLENEOUS

- 1.THE ORGANIZERS RESERVE THE RIGHT TO AMEND, MODIFY OR REPEAL ANY OF THE RULES OF THE MOOT COMPETITION. CHANGES IN THE RULES, IF ANY, SHALL BE COMMUNICATED TO THE PARTICIPANTS IN A TIMELY MANNER.
- 2. THE ORGANIZERS RESERVE THE RIGHT TO TAKE DECISIONS ON ANY SUBJECT NOT MENTIONED IN THE RULES, INCLUDING DISQUALIFICATION FOR NON-ABIDING OF THE RULES THEREOF.
- 3. IN CASE OF ANY DISCREPANCIES OR DOUBTS REGARDING THE RULES, THE DECISION OF THE ORGANIZERS SHALL BE FINAL AND BINDING.

XV. PHYSICAL ADDRESS FOR CORRESPONDENCE

NATIONAL LAW UNIVERSITY AND JUDICIAL ACADEMY, ASSAM HAJO ROAD, AMINGAON

GUWAHATI–781031, ASSAM (INDIA).

Contact Details

Address:-

National Law University and Judicial Academy, Assam, Hajo Road, Amingaon, Kamrup (R) Guwahati- 781031, Assam

E-mail: mootcourt@nluassam.ac.in, voxanatolis@gmail.com

Krishanu Kar(Convenor): 8250606316

• Rishabh Sengupta (Registration-In-charge): 9830412964

• Saharsh Dubey (Accommodation): 7800293758

Our Knowledge Partners:



